

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.997/92

Date of Order: 18.11.1992

BETWEEN :

K.Kamalakar

.. Applicant.

A N D

1. The Senior Superintendent of Post Offices, Secunderabad Division, Hyderabad.
2. The District Employment Officer, Ranga Reddy District, Srinagar Colony, Hyderabad.
3. The Junior Employment Officer, Sub-Employment Exchange, Vikarabad, Ranga Reddy Dist.
4. K.Yaddaiah, Chengamal, Ranga Reddy District.

.. Respondents.

Counsel for the Applicant

.. Mr.S.Nyaya Murthy

Counsel for the Respondents

.. Mr.N.V.Ramana, for R1.

.. Mr.D.Panduranga Reddy for R2 and R3.

CORAM:

HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

T.C. S

10.

(Order of the Division Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.))

This is an application filed under Section 19 of the Administrative Tribunals Act to direct the Second Respondent to sponsor the name of the applicant and consequently direct the First Respondent to receive the application of the applicant and consider him for the post of B.P.M., Changamal, Pudur Mandal, Ranga Reddy District.

The facts giving rise to this OA in brief are as follows:

2. The applicant is working as Branch Post Master in a leave vacancy from 23.3.1992 at Changamal, Pudur Mandal, Ranga Reddy District. The applicant got his employment card registered in the year 1989 on 28.6.1989 in the Sub-Employment Exchange, Vikarabad. The applicant has studied upto S.S.L.C. As ~~or~~ candidates who had studied upto S.S.L.C. had to register their names in the District Employment Exchange R.R.Dist, The employment card of the applicant had been transferred in the month of July 1989 to the Dist. employment office R.R.Dist. for registering his name in the said Employment Exchange Office. A notification has been issued by the First respondent to fillup the post of B.P.M. of Changamal on 20.4.1992. In this connection the First respondent seems to have been addressed a letter to the Second Respondent to sponsor eligible candidates for filling the said post. It is the grievance of the applicant that his name is not sponsored by the Second respondent and that juniors to him had been sponsored to the First Respondent for filling up the said post of E.D.B.P.M. Hence the present OA.

3. Today we have heard Mr.S.Nyaya Murthy, Advocate for the applicant and Mr.N.V.Ramana, Standing Counsel for the 1st respondent and Mr.D.Panduranga Reddy, Spl. Standing Counsel for 2nd and 3rd respondents.

T.C.R.P

4. The fact that the name of the applicant herein had been registered originally in the Sub-Employment Exchange, Vikarabad on 28.6.1989 is not in dispute in this OA. But his Employment card seems to have been transferred in the month of July 1989 by the Sub-Employment Exchange Officer, Vikarabad to the District Employment Officer, R.R.Dist. in the month of July and consequently the name of the applicant in the District Employment Exchange Office R.R.Dist. seems to have been registered in the month of July. It is the contention of the learned counsel for the applicant that for all purposes the applicant ~~se~~ must be deemed to have registered his name in the District Employment Exchange, R.R.District on 28.6.1989. As both the main office (Employment Exchange) and Sub-Office (Employment Exchange) are one and the same district and the Sub-Employment Exchange in all respects ^{Vikarabad} _{is} subordinate to the District Employment Office, R.R.District. We are in agreement with the contention of the learned counsel for the applicant and we are of the opinion that it would be fit and proper to treat the applicant having registered his name in the month of July on 28.6.1989 in the District Employment Exchange Office, R.R.District. It is the contention of the learned counsel for the applicant as already pointed out that juniors to the applicant herein are sponsored ~~to~~ the First Respondent by the Second Respondent to fill up the said post of E.D.B.P.M., Changamal, Pudur Mandal. If the said contention is true certainly the same amounts to ~~the~~ discrimination which has got to be averted. So in view of the facts and circumstances of the case we dispose of this O.A. by giving following directions.

5. We hereby direct the Second respondent to treat the applicant as having registered his name in the District Employment Office, R.R.District on 28.6.1989 and ~~to~~ sponsor the name of the applicant to the First Respondent for filling up the said post of E.D.B.P.M. in ~~persuance~~ ^{representa} of the ~~representation~~

dated 20.4.1992, if juniors to the applicant in the same category had been sponsored.

6. If the name of the applicant is not sponsored to the First respondent as directed, we further direct the First Respondent to receive the application of the applicant herein and consider him also along with others for the selection and appointment to the said post of E.D.B.P.M., Changamal, Pudur Mandai if the interview is not already over.

O.A. is disposed of accordingly, leaving the parties to bear their own costs.

R.Balasubramanian

(R.BALASUBRAMANIAN)
Member (Admn.)

T.C. Reddy

(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 18th November, 1992

sd

(Dictated in Open Court)

Deputy Registrar (J)

18/11/92

To

1. The Senior Superintendent of Post Offices,
Secunderabad Division, Hyderabad.
2. The District Employment Officer,
Ranga Reddy Dist. Srinagar Colony, Hyderabad.
3. The Junior Employment Officer,
Sub-Employment Exchange, Vikarabad, Ranga Reddy Dist.
4. K.Yaddaih, Chengamal, Ranga Reddy Dist.
5. One copy to Mr.S. Nyaya Murthy, Advocate, CAT.Hyd.
6. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
7. One copy to Mr.D.Panduranga Reddy, Spl.Counsel for A.P.Govt.
CAT.Hyd.
8. One spare copy.

pvm

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page*

forwards today

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
M (JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 18 - 11 - 1992

~~ORDER~~ / JUDGMENT :

~~R.A. / C.I. / M.A. NO~~

in

O.A. No. 997/92

T.A. No.

(wp. No)

Admitted and interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered / Rejected

No ~~General~~ ~~Administrative~~ Tribunal
Orders as to costs.

DETACH

18/11/1992

20 NOV 1992

No ~~General~~ ~~Administrative~~ Tribunal
Orders as to costs.

DETACH

20 NOV 1992

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20 NOV 1992

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DETACH

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Recd speecopy

18/11/1992

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